

IN THE COURT OF SH. AMITABH RAWAT,
ADDITIONAL SESSIONS JUDGE-03
(SHAHDARA), KARKARDOOMA COURT, DELHI

FIR No.22/2020
PS- Crime Branch
U/S. 124/A/153A/153B/505 IPC &
Section 13 of Unlawful Activities (Prevention) Act
State Vs. Sharjeel Imam

19.12.2020 (Proceedings through physical hearing in the court).

Present: Sh. Amit Prasad, Ld. Special PP for the State (through Webex).

Accused Sharjeel Imam has been produced from judicial custody from Central Jail No. 1, Tihar through video conferencing.

Ms. Surabhi Dhar, Ld. Counsel for accused Sharjeel Imam (through Webex).

SI Ashish, on behalf of IO/ACP Sandeep Lamba, is present in court.

Supplementary challan under Section 178 Cr.P.C was filed.

Heard.

Perusal of the record reveals that the cognizance for commission of offence under Section 13 of Unlawful Activities (Prevention) Act, in the present matter, was taken by Ld. Predecessor vide order dated 29.07.2020 while the cognizance for commission of offence under Section 124A/153A/153B/505 IPC was deferred for want of requisite sanction under Section 196 Cr.P.C.

The requisite Sanction under Section 196 Cr.P.C, in the form of supplementary charge-sheet under Section 173(8) Cr.P.C, has been filed.

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I have perused the supplementary charge-sheet.

In view of the same, I take cognizance for commission of offence under Section 124A/153A/153B/505 IPC.

Let copy of supplementary challan with copy of e-challan be supplied to accused in compliance of Section 207 Cr.P.C.

Ld. Counsel for accused submits that she is at present under quarantine and she will collect the copy of the supplementary challan in a few days from the Ahlmad.

SI Ashish submits that there were certain deficient copies which were asked for by the accused and same will be supplied on the next date of hearing. He further submits that they have also asked for the CFSL to provide clones copies/mirror images, in view of the detailed order passed on the last date of hearing and he will sent a request letter to the CFSL.

Let the process be expedited.

Copy of this order be given dasti and the same may be annexed with the request letter to be sent to the concerned Directors, CFSL for expediting the supply of the copies of documents in terms of the order dated 05.12.2020. Copy of the order dated 05.12.2020 be also annexed for onward supply to the concerned Directors, CFSL for next date.

Put up for scrutiny of documents on 24.12.2020.

(Amitabh Rawat)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts,
Dated: 19.12.2020